

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2010/000239/7147
Appeal No. CIC/SG/A/2010/000239

Relevant Facts emerging from the Appeal:

Appellant : Mr. Krishna Kumar Mantri,
Neelamber Vihar, Block -1, Flat no. – 137,
40, Dum Dum Road,
Kolkata - 700074

Respondent : Mr. Bipin Kumar,
The PIO Ward 80/82 &
The VATO – Ward – 80/82,
Department of Trade and Taxes,
Government of NCT of Delhi,
Vyapar Bhawan, 8th Floor,
New Delhi – 110002

RTI application filed on : 26/09/2009
PIO replied : 23/10/2009
First appeal filed on : 3/11/2009
First Appellate Authority order : 16/12/2009
Second Appeal received on : 25/01/2010

Information sought

“As per the report dated 25/01/2007 made by VATI-82, which of the 4 property/premise having 4/11 as per municipal records was visited or any other place was visited by Vati-82 on 25/01/2007”.

Applicant informs that as per municipal records, property no. 4/11 has 4 parts and no. of any gali of Bazar Gali or Sarvaria Market bazaar gali

Reply of PIO

Certified copy of physical verification report of VATI dated 25/01/2007 has already been furnished in reply to an earlier RTI by the applicant.

No records/information with the Department to show that a particular premise is divided into parts by the municipal corporation.

First Appeal:

1. Action/inaction. Commission/omission of the PIO in supplying the requisite information.
2. Absence of sincerity and diligence.
3. Denial of information knowingly.

Order of the FAA:

Reply of PIO is appropriate and there is no infirmity.

Ground of the Second Appeal:

Ground for First Appeal.

Relevant Facts emerging during Hearing on 15 March 2010:

The following were present:

Appellant: Mr. Sobhit Guha on behalf of Mr. Krishna Kumar Mantri on video conference from NIC-Kolkata(W.B.) Studio;

Respondent: Mr. Bipin Kumar, PIO Ward 80/82 & VATO;

The PIO has provided the information that the VATO inspector found M/s Umesh Calchem India Pvt. Ltd. operating from 4/11, Bazar Gali, Pandav Road, Delhi – 110032. The PIO is directed to give the information about the owner/proprietor of the property.

Decision:

The Appeal is allowed.

The PIO is directed to give the information about the owner/proprietor of the property to the Appellant before 30 March 2010.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
15 March 2010

(In any correspondence on this decision, mention the complete decision number.)

(AS)